

C. A. T. Bench, JAIPUR

Date of Order

Orders CP 3/93

18.2.93

Mr. K. L. Thakur - counsel for petitioner

Respondent No 1 has been served.

However neither he ~~is present~~ nor any counsel on behalf of him is present. Issue bailable warrant for his appearance on 23.3.93 ^{for} in the sum of Rs. 500/- with surety like amount. Fresh notice may be issued to Respondent No. 2. Personal appearance is exempted for respondent No. 2. put up on 23.3.93 for direction.

Bailable warrant

Filed
24/3/93.

Bailable warrant issued to Resp. No. 1 by Regd. A.D. & Notice issued to Resp. No. 2. Vic. No. 15346/93

(B. B. Mahajan)

Member (Adm.)

(D. L. Mehta)
Vice-Chairman

H.